

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.235 – IA/1340(AHM)2023
ITEM No.236 – IA/230(AHM)2024
ITEM No.237 – IA/235(AHM)2024
In
CP(IB) 497 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Alps Pharmaceuticals Pvt Ltd

.....Respondent

Order delivered on: 07/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Pulak Raj Mullick, Advocate a. w. Mr. Naishal Mody,
Advocate

For the Respondent

:Ms. Deboleena Dutta, Proxy Advocate for Mr. Rishi
Kapoor, Advocate for SRA/R-1

:Mr. Nipun Singhvi, Advocate a. w. Ms. Pragati Tiwari,
Advocate for R-3

:Mr. Jaimin Dave, Advocate a. w. Ms. Hirva Dave,
Advocate for R-2

ORDER
(Hybrid Mode)

IA/1340(AHM)2023, IA/230(AHM)2024 & IA/235(AHM)2024

IA/1340(AHM)2023

In compliance of last undertaking dated 02.04.2024, the applicant has filed amended application on 30.04.2024 vide Inward Diary No. 3561 with advance copy to all Respondent Nos. 1 to 3 through e-mail 23.04.2024. However, this amended application has been filed without proper memo of parties. Learned counsel for the applicant undertakes to place on record the memo of parties in the amended application.

Learned counsel appearing for the R-3 submits that he has filed reply to the amended application yesterday and physically today.

Learned counsel appearing for the SRA/R-1 submits that no reply to the amended application has been filed and will file reply to the amended application also though the reply to the un-amended application was earlier filed.

Learned counsel appearing for the R-2 also submits that he has received the copy only today and he is in a process to file reply to this amended application.

Learned counsel for the R-1 & R-2 seeks and granted four weeks' time to file reply. Thereafter, rejoinder, if any, be filed before the next date of hearing to the replies of all Respondents to the amended application.

IA/230(AHM)2024

Today again a proxy counsel, Ms. Deboleena Dutta appears and requests for adjournment to comply the previous order in the IA. Last opportunity is given to file explanation as ordered within seven days.

IA/235(AHM)2024

Today, learned counsel, Mr. Nipun Singhi appears for the Monitoring Committee and requests for adjournment in the matter.

Re-list all matters on 16.07.2024.

Sd/-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN
MEMBER (JUDICIAL)**